

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No.111  
CP 17 of 2017

**Proceedings under Section 221-213**

**IN THE MATTER OF:**

Meena P Manglani & Ors  
V/s  
Dilip Rasiklal Shah & Ors

.....Applicant

.....Respondent

**Order delivered on: 14/09/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : none  
For the Respondent : none

**ORDER**

None is present for the Petitioner or the Respondents physically.

However, there is a technical glitch in the virtual mode. Hence, in the interest of justice the case is adjourned.

List the matter on 12.10.2023.

-SD-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**